

FORM – B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

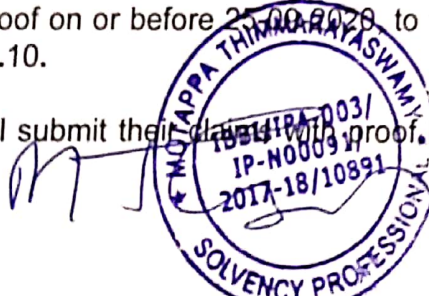
FOR THE ATTENTION OF THE STAKEHOLDERS OF SGP SOFTWARE SOLUTIONS PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	SGP Software Solutions Private Limited
2.	Date of incorporation of corporate debtor	26/11/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Karnataka
4.	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U72200KA2013PTC072126
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 0277, 2 nd Main Road, 18 th Cross Sankey Road, Malleshwaram Bangalore – 560 003
6.	Date of closure of Insolvency Resolution Process	26-08-2020 (Copy of the order for liquidation was received on 10-09-2020)
7.	Liquidation commencement date of corporate debtor	26-08-2020
8.	Name and registration number of the Insolvency Professional acting as Liquidator	Motappa Thimmarayaswamy IBBI/IPA-003/IP-N00091/2017-18/10891
9.	Address and e-mail of the liquidator, as registered with the Board	228 5th Main, 5th Cross, Shiva Krupa K.G. Nagar, Bengaluru – 560 019 Email id: swamymotappa@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	228 5th Main, 5th Cross, Shiva Krupa K.G. Nagar, Bengaluru – 560 019 Email id: swamymotappa@gmail.com
11.	Last date for submission of claims	25-09-2020 (30 days from the date of liquidation)

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, has ordered the commencement of liquidation of the SGP Software Solutions Private Limited on 26-08-2020.

The stakeholders of SGP Software Solutions Private Limited are hereby called upon to submit their claims with proof on or before 25-09-2020 to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only.



All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 11-09-2020
Place: Bengaluru


Motappa Thimmarayaswamyn
IBBI/IPA-003/IP-N00091/2017-18/10891
